

(c) whether this has adversely affected the export of Jasmine flowers;

(d) whether Indian Airlines propose to provide connecting flights from Delhi to Madurai via Madras or Bangalore; and

(e) if not, what are the reasons therefor?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN): (a) No, Sir.

(b) and (c) Do not arise.

(d) and (e) Due to suspension of Airbus A-320 operations, Indian Airlines is at present facing acute capacity constraints and therefore, not in a position to provide connecting flights between Delhi and Madurai.

Issue of COB licences to small scale units

308. SHRI PASUMPON THA. KIRUTTINAN; SHRI V. GOPALSAMY:

Will the Minister of INDUSTRY be pleased to state;

(a) how many small scale units have been issued COB licences during the last three years yearwise;

(b) what are the recommendations of the Technical Committee in this regard; and

(c) whether Government are aware that some of these small scale units have been set up by large industrial houses; if so, what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (c) Carrying-on-Business (COB) Industrial Licence is granted where an Industrial Undertaking was earlier exempted from licensing but such exemption is subsequently withdrawn. Crossing the small scale investment limit of

Rs. 35 lakhs in plant and machinery-is one of the grounds requiring COB Licence. No Technical Committee has been constituted for making recommendations for grant of COB Licence.

No separate statistics are kept on the grant of COB Licences to small units crossing the investment limit of Rs. 35 lakhs in plant and machinery. During the years 1987 to 1989, a total of 185 COB Licences have been granted out of which 14 belong to MRTP companies. Yearwise break-up is as under:

Year	Non-MRTP Companies	MRTP Companies
1987	53	2
1988	52	5
1989	66	7
	171	14

Review of amounts due from drug companies by Special Team

309. SHRI MOHD. KHALEELUR RAHMAN;
SHRI RAJNI RANJAN SAHU:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 648 given in the Rajya Sabha on the 19th March, 1990 and state:

(a) whether it is a fact that Special Team assessed the amounts due from other drug companies apart from those involved in Supreme Court case;

(b) if so, what are the names of those companies, names of drugs, amount assessed in each case, period upto which amount was assessed, rate of recovery and year-wise production of each drug taken into account; and

(c) what is the amount recovered under DPEA from 1st February to 30th April, 1990?